



HIGH COURT OF TRIPURA  
AGARTALA

**POLICY FOR PROCUREMENT & DISPOSAL  
OF ELECTRONIC DEVICES PROVIDED TO  
THE HON'BLE CHIEF JUSTICE & HON'BLE  
JUDGES OF THE HIGH COURT OF  
TRIPURA**

**POLICY FOR PROCUREMENT & DISPOSAL OF ELECTRONIC DEVICES PROVIDED TO THE HON'BLE CHIEF JUSTICE & HON'BLE JUDGES OF THE HIGH COURT OF TRIPURA**

In supersession to all earlier decisions/notifications, the Policy for Procurement and Disposal of Electronic Devices provided to Hon'ble the Chief Justice, and Hon'ble Judges of the High Court is framed as under:-

1. This Policy shall be called as "**Policy for Procurement and Disposal of Electronic Devices provided to Hon'ble the Chief Justice and Hon'ble Judges of the High Court of Tripura.**"
2. This shall come into effect from the date of notification.
3. The expression "electronic devices" shall mean Laptop/MacBook, Tablet/i-Pad, Mobile handsets including their basic accessories (adapter/charger, e-Pencil, cover and laptop bags).

**A. Procurement/entitlement**

4. On the appointment/elevation of Hon'ble the Chief Justice and Hon'ble Judges, the Store Section of this Registry shall initiate the process for procurement of aforementioned electronic devices (as referred in Clause-3) to be provided to Hon'ble the Chief Justice and Hon'ble Judges.
5. Hon'ble the Chief Justice and other Hon'ble Judges of the High Court shall be entitled to have the electronic devices shown below in the table subject to the pecuniary limits shown against the respective items:

<b>Sl. No.</b>	<b>Devices</b>	<b>Pecuniary Limit (in INR)</b>
1.	Apple MacBook Pro / Laptop	2,50,000/-
2.	iPad / Tablet	1,50,000/-
3.	Mobile Handsets	1,00,000/-
4.	Basic accessories	* **

*\* The pecuniary limit for basic accessories shall be the lowest market value of the said accessory available in the GeM portal (in case of non-availability on the GeM, the said accessory shall be procured from the open market, as per applicable Financial Rules).*

*\*\* No accessory for any electronic item shall be purchased beyond life of the item.*

6. Purchase of an electronic device for an entitled user may be made at a higher value than prescribed in the table above, subject to the condition that the value over and above the pecuniary limit shall be borne by the user.
7. The pecuniary limit of the device cost shall be revised by the High Court after every three years.

**B. Useful/productive life of various electronic devices and their replacement**

8. Depending upon the nature, usage, maintenance cost, obsolescence in terms of technology, upgradation of technology etc. the above referred items shall be considered as low life/ fast obsolescence items.
9. For the purpose of replacement, the life of electronic devices shall be as under:

Sl. No.	Devices	Useful/Productive Life
1.	Apple MacBook Pro / Laptop	3 years
2.	iPad / Tablet	3 years
3.	Mobile Handsets	2 years

**C. Rates of Depreciation and the Residual Value**

10. The rates of depreciation and method of working out the residual value of electronic items shall be as follows:

Devices	Illustrative bill value	On completion of					
		6 Months	12 Months	18 Months	24 Months	30 Months	36 Months
Apple MacBook Pro / Laptop	₹ 2,50,000/-	20% (of bill value)	30%	45%	60%	75%	90%
		(of depreciated value)					
		₹2,00,000/-	₹1,40,000/-	₹77,000/-	₹30,800/-	₹7,700/-	₹770/-
iPad/Tablet	₹1,50,000/-	20% (of bill value)	30%	45%	60%	75%	90%
		(of depreciated value)					
		₹1,20,000/-	₹84,000/-	₹46,000/-	₹18,480/-	₹4,620/-	₹462/-
Mobile Handset	₹1,00,000/-	25% (of bill value)	40%	60%	80%	-	-
		(of depreciated value)					
		₹ 75,000/-	₹ 60,000/-	₹40,000/-	₹20,000/-	-	-

11. For the purpose of calculating the depreciated value of electronic items, any period lesser than six months shall be taken as six months. Similarly, the period more than six months shall fall in the next column and so on.
12. After the completion of the prescribed period, the electronic devices may be retained by the user on payment of its residual value.
13. On the event of transfer, retirement, elevation to the Hon'ble Supreme Court or any other unforeseen circumstances, the user may retain the electronic item

- after payment of depreciated value as per table above.
14. The depreciated value of other hardware items such as Desktop Computer, Printer, Scanner and peripheral items provided for use in the Residential Offices of the Hon'ble Chief Justice and the Hon'ble Judges shall be calculated @ 25% per year if the user desires to retain the item while proceeding on superannuation or transfer to other High Court or elevation to Supreme Court.

**D. Residuary matters**

15. All the matters regarding procurement and disposal of the aforesaid electronic devices shall be placed before the Hon'ble Judge in-charge ICT for consideration and thereafter before Hon'ble the Chief Justice for approval.
16. Store Section shall also be the custodian of the electronic devices returned by Hon'ble Judges.
17. On receipt of the electronic devices so returned, the Store Section shall dispose of the same in open auction by fixing the residual value of the electronic devices as reserve price after obtaining due approval of the Hon'ble Judge in-charge ICT and Hon'ble the Chief Justice.
18. Any other matters not covered by the above stipulations, shall be subject to the approval/orders of Hon'ble the Chief Justice.

**By Order,**

Digitally signed by VISHWAJEET  
PANDEY

Date: 2023.01.03 17:20:00 +05'30'

**Registrar General**